

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2023

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of DVC in compliance of Revised Emission Standards.

Petitioner : DVC

Respondent : BYPL and 8 ors.

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, DVC
Shri Nihal Bharadwaj, Advocate, DVC
Shri Aashwyn Singh, Advocate, DVC

Record of Proceedings

At the outset, the learned counsel for the Petitioner made oral submissions and also pointed out that it has filed the additional submissions as directed vide ROP of the hearing dated 9.11.2023. The learned counsel added that in case any clarification/ additional information is required, the Petitioner would furnish the same.

2. The Commission, however, adjourned the matter after directing the Petitioner to file the following information on or before **20.2.2025**, after serving a copy to the Respondents:

- a) *The revised tariff forms based on a cash basis as on the actual ODe of Unit-7 and Unit-8;*
- b) *Detailed calculation of the actual IDC as well as Normative IDC, if any, separately, duly certified by the auditor, along with the editable soft copy with linkage as per revised tariff forms;*
- c) *Form-R (actual cash expenditure);*
- d) *Calculation of interest rates applied for calculation of Interest During Construction (IDC) together with supporting documents.*
- e) *Calculation of the interest rates applied for the calculation of Weighted Average Rate of Interest (WAROI) and for calculation of Interest on Loan together with supporting documents.*



3. The Respondents are permitted to file their replies on the above by **7.3.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **17.3.2025**.
4. The matter will be listed for further hearing on **21.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

